

**BILLS INTRODUCED IN THE LEGISLATIVE ASSEMBLY
OF THE STATE OF TAMIL NADU**

Under Rule 130 of the Tamil Nadu Legislative Assembly Rules, the following Bill which was introduced in the Legislative Assembly of Tamil Nadu on 23rd January, 2026 is published together with Statement of Objects and Reasons for general information:-

L.A.Bill No. 1 of 2026**A Bill to repeal certain Enactments.**

WHEREAS it is expedient that the enactments specified in the Schedule which are spent or have otherwise become obsolete, or have ceased to be in force otherwise than by expressed specific repeal, should be expressly and specifically repealed;

BE it enacted by the Legislative Assembly of the State of Tamil Nadu in the Seventy-sixth Year of the Republic of India as follows: —

1. This Act may be called the Tamil Nadu Repealing Act, 2026. Short title.
2. The enactments specified in the Schedule are hereby repealed. Repeal of certain enactments.
3. The repeal by this Act of any enactment shall not affect any other enactment in which the repealed enactment has been applied, incorporated or referred to; Savings.

and this Act shall not affect the validity, invalidity, effect or consequences of anything already done or suffered, or any right, title, obligation or liability already acquired, accrued or incurred, or any remedy or proceeding in respect thereof, or any release or discharge of or from any debt, penalty, obligation, liability, claim or demand, or any indemnity already granted, or the proof of any past act or thing;

nor shall this Act affect any principle or rule of law, or established jurisdiction, form or course of pleading, practice or procedure, or existing usage, custom, privilege, restriction, exemption, office or appointment, notwithstanding that the same respectively may have been in any manner affirmed or recognised or derived by, in or from any enactment hereby repealed;

nor shall the repeal by this Act of any enactment revive or restore any jurisdiction, office, custom, liability, right, title, privilege, restriction, exemption, usage, practice, procedure or other matter or thing not now existing or in force.

THE SCHEDULE.

REPEALS.

(See section 2)

S.No (1)	Year (2)	Number (3)	Short Title (4)
<i>Tamil Nadu Acts.</i>			
1.	1889	I	Tamil Nadu Village Courts Act, 1888.
2.	1920	III	An Act to validate the marriage between William Joseph Preston and Catherine Henrietta Ireland.
3.	1928	IV	The Tamil Nadu Christian Marriages Validation Act, 1928.
4.	1935	VIII	The Tamil Nadu Christian Marriages Validation Act, 1934.
5.	1940	XV	The Tamil Nadu Livestock Improvement Act, 1940
6.	1940	XVI	The Tamil Nadu Christian Marriages Validation Act, 1940.
7.	1941	V	The Tamil Nadu Christian Marriages Validation Act, 1941.
8.	1941	XI	The Tamil Nadu Prohibition (Supplementary) Act, 1941.
9.	1941	XXIV	The Tamil Nadu Christian Marriages (Second Validation) Act, 1941.
10.	1943	VII	The Madras Court of Small Causes (Validation of Proceedings) Act, 1943.
11.	1952	XII	The Tamil Nadu Christian Marriages Validation Act, 1952.
12.	1976	3	The Tamil Nadu State Wakf Board (Validation of Functions of Special Officer) Act, 1975
13.	1992	11	The Tamil Nadu Wakf Board (Appointment of Special Officer) Act, 1991

STATEMENT OF OBJECTS AND REASONS.

The State Law Commission, Tamil Nadu has recommended in its various Reports to repeal various Principal Acts, as they have become obsolete and redundant. The Government considered the said recommendations of the State Law Commission in consultation with respective administrative departments and have decided to repeal the obsolete and redundant Principal Acts specified in the Schedule to the Bill.

2. The Bill seeks to give effect to the above decision.

DURAIMURUGAN,
Minister for Water Resources.

Secretariat,
Chennai,
23rd January 2026.

K. SRINIVASAN,
Principal Secretary.